GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 1128

TO BE ANSWERED ON FRIDAY, THE 25.07.2025

Setting up separate Benches of High Courts

†1128 SMT. LOVELY ANAND:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government proposes to establish separate Benches of High Court in some States;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to take any steps towards establishing separate benches of High Courts in view of the fact that lawyers are on strike for this demand; and
- (d) if so, the time by which it is likely to be done?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government consenting to provide necessary expenditure and infrastructural facilities along with the consent of the Chief Justice of the concerned High Court who is required to look after the

day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State.

At present there is no proposal pending with the Government to establish a Bench(es) of any High Court.
